World Conference on Environment - 2017

25th - 26th March 2017 | Vigyan Bhawan, New Delhi
“A vision with no action is a dream; an action with no vision is a nightmare.”

This Japanese saying truly elucidates what we strive to achieve through the discourses and deliberations at this conference – discourses and deliberations that aim to tread a path with a vision towards betterment of global environment as a whole and substantial actions that are necessitated to achieve it.

The Organizing Committee extends a warm welcome to the Parliamentarians, Chief Justices, Judges, Environmentalists, Scientists, Lawyers, Academicians, executives in the field of environment, students and other international and national delegates from across the globe. The National Green Tribunal along with United Nations Environment Program (UNEP), Ministry of Environment, Forest and Climate Change, Ministry of Water Resources, River Development and Ganga Rejuvenation, Asian Development Bank and Delhi Pollution Control Committee is holding the ‘World Conference on Environment-2017’ in New Delhi on March 25-26, 2017. All these stakeholders have come in concert to render innovative dimensions to the environmental jurisprudence.

The National Green Tribunal is a specialized body equipped with the necessary expertise to deal with environmental disputes involving multi-disciplinary issues. The Tribunal has been set up for dispensing justice relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto, effectively and expeditiously.

The Ministry of Environment, Forest and Climate Change is the nodal agency...
About the Conference and the Organizers

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The Ministry of Environment, Forest and Climate Change is the nodal agency
for implementation of policies and programmes relating to conservation of the country’s natural resources, including its lakes and rivers, its biodiversity, forests and wildlife, ensuring the welfare of animals and the prevention and control of pollution. The Ministry of Water Resources, River Development and Ganga Rejuvenation looks after the water resources of the country, including projects and plans for cleaning the country’s rivers.

UNEP, established in 1972, is the voice for environment within the United Nations system. UNEP acts as a catalyst, advocate, educator and facilitator to promote the wise use and sustainable development of the global environment. The Asian Development Bank aims for an Asia Pacific region free from poverty. Its mission is to help developing member countries reduce poverty and improve the quality of life of their people. The Delhi Pollution Control Committee has been vested with statutory powers, functions and duties under purview of which it prevents the environmental degradation.

Environment belongs to all living beings and thus is important for all. Every one of us is affected by environmental issues like global warming, depletion of ozone layer, dwindling forest, energy resources, loss of biodiversity etc. The physical environment in which people live is an important determinant of health. The environmental pollution and the consequential disease burden is of growing concern worldwide. The Public health issues are impacted by the relationship between people and the physical, chemical and biological components of natural environment. Rapid urbanization, industrialization and increasing population is putting further stress on the environment. Vector borne and zoonotic diseases, water contaminants, air borne contaminants, bio-accumulative contaminants in the food chain and environmental threats to public health the world over require marshalling of all our
scientific knowledge and know-how to develop new solutions. If strategic actions are not taken urgently by all stakeholders, the problem is likely to worsen thereby impacting human health directly. The impact will be severe on the poor and vulnerable sections of the population.

Climate Change is also a major cause of concern and is now considered one of the biggest environmental challenges facing the world. It is one of the most common cross border environmental concerns which has already had observable effects on the environment. Climate change also exacerbates the challenges faced by the agriculture sector, negatively affecting both crop and livestock productivity in most regions. It induces the temperature to rise, causes rainfall variation and change in the frequency and intensity of extreme weather events. The changing climate is also contributing to resource problems beyond food security, such as water scarcity, pollution and soil degradation. From shrinking of glaciers to early breaking of ice on rivers and lakes as well as shifting of plant and animal ranges, the impacts of climate change are manifold.

In this scenario, the world is a stakeholder and this raises issues on the responsibility for combating environmental degradation and its consequential outcomes. In seeking long-lasting solutions to the complex global environmental problems, the instruments of Multilateral Environmental Agreements (MEAs) have proved to be a pivotal mechanism by which the States, i.e., the stakeholders promise to each other to manage resources and protect the global environment.

This Conference is designed to deal with the key issues shared by stakeholders’ from all over the world with major environmental challenges, namely, raising awareness, information, integration, management of environmental resources, gearing towards innovative approaches to environmental remediation and
restoration. The world is facing an extraordinary situation, in relation to the finite extent of all its natural resources and to find solutions, frame policies objectively and transparently which will be acceptable to all stakeholders at large, in protecting further degradation of natural resources.

This Conference is a further step towards pioneering approaches which will have repercussions globally on all environmental policy areas such as Paris Agreement 2015, Forest, Wildlife and Biodiversity, Municipal Solid Waste, Environment and Public Health, Air and Water Pollution, Climate Change, Public Health and Environment and Innovative approaches for Environmental Remediation and Restoration. Through the scheduled speakers, the Conference intends to create awareness amongst all the stakeholders in relation to the various current and emerging issues of environment. The conference aims to provide a platform, so as to examine, analyze and evaluate various environmental issues and formulate a road map to achieve Environmental Justice to all.

So, let us all join hands in this endeavour and evolve as a global society by contributing our bit in the movement to accomplish this goal. Let us be the change!

On behalf of the Organizing Committee, all the co-sponsors of the conference, I extend a warm welcome to all the national and international delegates.

(Justice Swatanter Kumar)
Ajanta - Ellora
Khajuraho
restoration. The world is facing an extraordinary situation, in relation to the finite extent of all its natural resources and to find solutions, frame policies objectively and transparently which will be acceptable to all stakeholders at large, in protecting further degradation of natural resources.

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So, let us all join hands in this endeavour and evolve as a global society by contributing our bit in the movement to accomplish this goal. Let us be the change!

On behalf of the Organizing Committee, all the co-sponsors of the conference, I extend a warm welcome to all the national and international delegates.

(Justice Swatanter Kumar)

MEMBERS OF THE ORGANIZING COMMITTEE

Hon’ble Mr. Justice Swatanter Kumar Chairperson National Green Tribunal
Hon’ble Mr. Justice Jawad Rahim Judicial Member National Green Tribunal
Hon’ble Mr. Justice Raghuveendra S. Rathore Judicial Member National Green Tribunal
Hon’ble Mr. Bikram Singh Sajwan Expert Member National Green Tribunal
Hon’ble Mr. Ranjan Chatterjee Expert Member National Green Tribunal
Mr. A.K. Mehta Joint Secretary (PL) Ministry of Environment, Forest & Climate Change
Mr. Sanjay Kundu Joint Secretary (PP) Ministry of Water Resources, River Dev. & Ganga Rejuvenation
Mr. S.M. Ali Member Secretary Delhi Pollution Control Committee

OFFICER IN CHARGE

Mr. Mukesh Kumar Gupta Registrar General National Green Tribunal
Mr. Sanjay Shukla Registrar Central Zonal Bench, Bhopal
Mr. S.K. Karhale Registrar Western Zonal Bench, Pune
Mr. Partha Sarathi Chatterjee Registrar Eastern Zonal Bench, Kolkata
Tmt. Meena Satheesh Registrar Southern Zonal Bench, Chennai
Ms. Sheetal Sharma Deputy Registrar National Green Tribunal
Ms. Sindhu Krishnakumar Deputy Registrar National Green Tribunal
INAUGURAL SESSION
Saturday, March 25, 2017
Venue: Plenary Hall, Vigyan Bhawan, New Delhi

12:00 PM Arrival of Delegates, Dignitaries and Hon’ble Ministers
12:23 PM Arrival of Guest of Honour
12:25 PM Arrival of Hon’ble the Chief Justice of India
12:28 PM Arrival of Hon’ble the President of India
12:30 PM Arrival of Dignitaries on Dais
12:31 PM National Anthem
   Lighting of Lamp by Hon’ble President of India and Dignitaries on the dais
   (Vocal Saraswati Vandana)
12:32 PM Welcome Address by Hon’ble Mr. Justice Swatanter Kumar
   Chairperson, National Green Tribunal, India
12:39 PM Address by Shri Mukul Rohatgi
   Attorney General for India
12:46 PM Address by Hon’ble Shri Anil Madhav Dave
   Minister of State for Environment, Forest and Climate Change
   (Independent Charge), India
12:53 PM Address by Hon’ble Shri Arun Jaitley
   Union Minister for Finance & Corporate Affairs, India
01:03 PM Key-note address by Hon’ble Mr. Justice Jagdish Singh Khehar
   Chief Justice of India, India
01:23 PM Inaugural Address by Hon’ble Shri Pranab Mukherjee
   President of India
01:45 PM Release of Coffee Table Book
   Presentation of Mementos

Dr. Amarjit Singh, Secretary, Ministry of Water Resources, River
Development and Ganga Rejuvenation, India
Mr. John Versantvoort, Assistant General Counsel, ADB, Philippines

01:50 PM Vote of Thanks by Ms. Elizabeth Maruma Mrema, Director (UNEP), Kenya
01:55 PM National Anthem
02:00 PM Lunch for delegates & invitees.

Lunch (02.00 p.m. to 2.30 p.m.)

**All guests, delegates and participants are requested to be seated by 11:30 a.m.
** Security Instructions are at the last page of this invitation.
National Green Tribunal, United Nations Environment Programme, Asian Development Bank, Ministry of Environment, Forest and Climate Change, Ministry of Water Resources, River Development & Ganga Rejuvenation & Delhi Pollution Control Committee

have pleasure in
inviting you to the Inaugural Session of the

World Conference on Environment - 2017
to be held at Vigyan Bhawan, New Delhi on 25th March, 2017

Hon’ble Shri Pranab Mukherjee
President of India
has very graciously agreed to be the Chief Guest

Hon’ble Shri Justice J.S. Khehar
Chief Justice of India
has kindly consented to preside over the function

Hon’ble Shri Arun Jaitley
Union Minister for Finance & Corporate Affairs
has graciously agreed to be the Guest of Honour

&
in the august presence of

Hon’ble Shri Anil Madhav Dave
Minister of State for Environment, Forest and Climate Change (Independent Charge)

Shri Mukul Rohatgi
Attorney General for India
TECHNICAL SESSION – I
Saturday, March 25, 2017 • Time : 02:30 p.m. to 04:30 p.m.
Venue: Plenary Hall, Vigyan Bhawan, New Delhi

Paris Agreement – 2015

- Paris agreement - Way forward
- Paris agreement - Issues and strategies
- Opportunities of climate finance in realm of climate change
- Impact of climate change on coastal environment

Chairperson : Hon’ble Mr. Laurent FABIUS
President, Constitutional Council of France
and Former Prime Minister of France, France

Co-Chairperson : Lord Robert John Anderson Carnwath
Judge, UK Supreme Court, United Kingdom

Co-Chairperson : Hon’ble Mr. Justice Madan B. Lokur
Judge, Supreme Court of India, India

Speakers : Dr. Saiful Karim, Senior Lecturer, Queensland University of Technology, Australia
: Dr. Armin Rosencranz, Professor, Jindal Global Law School, Haryana, India
: Ms. Elizabeth Maruma Mrema, Director-Division of Environmental Law and Conventions, UNEP, Kenya
: Mr. Benoit Mayer, Assistant Professor, Chinese University of Hong Kong, Hong Kong
: Ms. Lavanya Rajamani, Research Professor, Centre for Policy Research, India

Programme for the Session
02:30 p.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

*Maximum time allotted to each speaker 12 minutes
* * All guests, delegates and participants are requested to be seated by 02:30 p.m.
TECHNICAL SESSION – II
Saturday, March 25, 2017 • Time: 02:30 p.m. to 04:30 p.m.
Venue: Hall No. 5, Vigyan Bhawan, New Delhi

Forest, Wildlife & Biodiversity

- Protection of Himalayan Biodiversity and Hill-Plain interface for Sustainability
- Natural Calamities: its interaction and mutuality’s with Bio-Diversity
- Transboundary Bio-Diversity issues
- Mechanisms for Access and benefit Sharing & IPR
- Deforestation and Judicial interventions in India
- Managing man Animal Conflict in Urban and Rural areas
- Biodiversity and Valuation of Ecosystem services

Chairperson: Hon’ble Mr. Justice Tshering Wangchuk
- Chief Justice, Supreme Court of Bhutan, Bhutan

Co-Chairperson: Hon’ble Mr. Justice Nuthalapati Venkata Ramana
- Judge, Supreme Court of India, India

Co-Chairperson: Hon’ble Ms. Justice G. Rohini
- Chief Justice, Delhi High Court, India

Speakers:
- Justice Taminang Atte Ignatius, Advocate General, Court of Appeal, North West Region, Republic of Cameroon
- Mr. Stephen Stec, Professor, Central European University, Hungary
- Mr. Noriko Okubo, Professor, Osaka University, Japan
- Mr. B M S Rathore, Sr. Biodiversity Specialist, International Centre for Integrated Mountain Development (ICIMOD), Nepal
- Dr. Vinod B. Mathur, Director, Wildlife Institute of India, Dehradun, India

Programme for the Session
02:30 p.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

* Maximum time allotted to each speaker 12 minutes
** All guests, delegates and participants are requested to be seated by 02:30 p.m.
TECHNICAL SESSION – III
Saturday, March 25, 2017 • Time: 02:30 p.m. to 04:30 p.m.
Venue: Hall No. 6, Vigyan Bhawan, New Delhi

Municipal Solid Waste

- Establishing MSW Facilities – Siting and other allied issues
- Reconciling Waste to Energy (WTE) Plants with Air Pollution commitments
- Segregation and Disposal of waste at Source -- Strategies and Challenges
- Phasing out of Chlorinated and Disposable Plastics -- The way ahead
- Municipal solid waste -- Innovative approaches
- Bio-medical waste: Environment and Public Health
- E-waste: A Challenge

Chairperson: Hon’ble Mr. Justice Surendra Kumar Sinha
Chief Justice, Supreme Court of Bangladesh, Bangladesh

Co-Chairperson: Hon’ble Mr. Justice Adarsh Kumar Goel
Judge, Supreme Court of India, India

Co-Chairperson: Hon’ble Mr. Justice D.B. Bhosale
Chief Justice, High Court of Allahabad, India

Speakers:
- Ms. Sabrina S. Mckenna, Associate Justice, Supreme Court of the State of Hawaii, USA
- Mr. Thomas McHenry, Attorney, Gibson, Dunn and Crutcher LLP, U.S.A.
- Mr. BFA Basnayke, Professor, University of Peradenia, Sri Lanka
- Mr. A.K. Kazmi, Professor, IIT Roorkee, India

Programme for the Session
02:30 p.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

Tea (04:30 p.m. to 04:45 p.m.)

* Maximum time allotted to each speaker 12 minutes
* All guests, delegates and participants are requested to be seated by 02:30 p.m.
TECHNICAL SESSION – IV
Saturday, March 25, 2017 • Time: 04:45 p.m. to 06:45 p.m.
Venue: Plenary Hall, Vigyan Bhawan, New Delhi

Environment & Public Health

- Co-relation of Air Pollution and human health -- A scientific approach
- Noise pollution and health
- Water pollution and public health
- Environmental degradation -- A public health issue

Chairperson : Hon’ble Ms. Justice Shushila Karki
Chief Justice, Supreme Court of Nepal, Nepal

Co-Chairperson : Hon’ble Mr. Justice Uday Umesh Lalit
Judge, Supreme Court of India, India

Co-Chairperson : Hon’ble Mr. Justice Antonio Herman Benjamin
Justice, National High Court of Brazil, Brazil

Speakers : Mr. Tracy Hester, Professor, University of Houston Law Centre, USA
: Dr. Michael Douglas, Unit Chief Environment, Climate & Scientific Affairs, US Embassy, India
: Mr. S.P. Singh, Chairman, Central Pollution Control Board, India
: Ms. Aban Marker Kabraji, Regional Director-Asia Regional Office IUCN, Thailand
: Hon’ble Dr. Justice Ananda Mohan Bhattarai, Judge, Supreme Court of Nepal, Nepal

Programme for the Session
04:45 p.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

* Maximum time allotted to each speaker 12 minutes
* * All guests, delegates and participants are requested to be seated by 04:45 p.m.
TECHNICAL SESSION – V
Saturday, March 25, 2017 • Time : 04:45 p.m. to 06:45 p.m.
Venue: Hall No. 5, Vigyan Bhawan, New Delhi

Air Pollution

- Urban area air quality management
- Hazardous air pollutants: Emerging scenario
- Episodal Air pollution: Challenges and response
- Vehicular emissions and pollution control strategies
- Urban Air Quality and Public Health
- Electromagnetic Radiations -- A pollutant through Cellular Phones

Chairperson : Hon’ble Mr. Justice Said Yousuf Halem
Chief Justice, Supreme Court of Afghanistan, Afghanistan

Co-Chairperson : Hon’ble Dr. Justice Dhananjaya Y. Chandrachud
Judge, Supreme Court of India, India

Co-Chairperson : Hon’ble Mr. Justice Jia Qinglin
Chief Judge, Environmental Trials Division, Supreme People’s Court of China, China

Speakers : Ms. Justice Nicola Pain, Judge, Land and Environment Court, Australia
: Ms. Sunita Narain, Indian Environmentalist, Centre for Science and Environment, India
: Shri Chandraker Bharti, Secretary (Environment & Forest) cum Chairman, Delhi Pollution Control Committee, New Delhi, India
: Ms. Lucy Nyambura Gacheru, Lady Justice, Environment and Land Court, Kenya

Programme for the Session
04:45 p.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

*Maximum time allotted to each speaker 12 minutes
**All guests, delegates and participants are requested to be seated by 04:45 p.m.*
TECHNICAL SESSION – VI
Saturday, March 25, 2017 • Time: 04:45 p.m. to 06:45 p.m.
Venue: Hall No. 6, Vigyan Bhawan, New Delhi

Water Pollution

- River Basin approach for control of riverine water pollution
- Opportunities of reuse and recycle of treated sewage
- Persistent pollutants in waste water treatment
- Zero Liquid Discharge approach for industrial waste treatment
- Marine pollution -- International obligations

Chairperson: Hon’ble Mr. Justice Sanjay Kishan Kaul
Judge, Supreme Court of India, India

Co-Chairperson: Hon’ble Mr. Justice Dinesh Maheshwari
Chief Justice, High Court of Meghalaya, India

Co-Chairperson: Hon’ble Mr. Justice Tan Sri Azahar bin Mohamed
Judge, Federal Court of Malaysia, Malaysia

Speakers:
Hon’ble Dr. Justice Emmanuel Ugirashebuja, Judge President, East Africa Court of Justice, Tanzania
Mr. Denise Antolini, Associate Dean, William S. Richardson School of Law, Hawaii, U.S.A.
Dr. Ruud Schotting, Professor, Utrecht University, The Netherlands
Mr. Alberto Simon Schwartzman, Technical Director, Sao Francisco River Basin Committee, Brazil
Dr. H.P. Rajan, Former Dy. ES, International Seabed Authority, India

Programme for the Session
04:45 p.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

* Maximum time allotted to each speaker 12 minutes
* * All guests, delegates and participants are requested to be seated by 04:45 p.m.
TECHNICAL SESSION – VII
Sunday, March 26, 2017 • Time: 09:30 a.m. to 11:30 a.m.
Venue: Plenary Hall, Vigyan Bhawan, New Delhi

Climate Change

- Climate Change Awareness: Creating effective social mobilization and the way ahead
- UN Climate Change Regime: International Law Making in Climate Change
- Climate Change and efficient chemical management: HCFC, VOC, POPs, HFC
- Rule of law and Climate Change
- Climate Change Refugees: Issue & Strategies
- Innovative interventions -- Treaties and Conventions

Chairperson: Hon’ble Mr. Justice Deepak Gupta
Judge, Supreme Court of India, India

Co-Chairperson: Hon’ble Mr. Justice Thanarerk Nitisenee
Vice President, Supreme Court of Thailand, Thailand

Co-Chairperson: Hon’ble Dr. Justice Manjula Chellur
Chief Justice, High Court of Bombay, India

Speakers:
- Hon’ble Mr. Justice Michael D Wilson, Associate Justice, Supreme Court of the State of Hawaii, Hawaii, U.S.A.
- Mr. Muhammed Tawfiq Ladan, Professor, Ahmadu Bello University, Nigeria
- Mr. Ben Boer, Professor, Wuhan University, China
- Hon’ble Mr. Justice Bambang Hery Mulyono, Vice Chief Justice of Court of First Instance of Surakarta, The District Court of Surakarta, Indonesia
- Ms. Rohini Pande, Professor, Harvard Kennedy School, USA

Programme for the Session
09:30 a.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

*Maximum time allotted to each speaker 12 minutes
* * All guests, delegates and participants are requested to be seated by 09:00 a.m.
Innovative Approaches To Environmental, Remediation And Restoration

- Strategies and techniques for environmental remediation and restoration
- Ground water contamination: Remediation and restoration techniques
- Use of remote sensing tools for environmental management.
- Need of Uniform environment quality monitoring protocol
- Role of public participation and awareness in environmental governance

Chairperson : Hon’ble Mr. Justice Sharad Arvind Bobade
Judge, Supreme Court of India, India

Co-Chairperson : Hon’ble Mr. Justice Priyasath Dep
Judge, Supreme Court of Sri Lanka, Sri Lanka

Co-Chairperson : Hon’ble Mr. Justice Hemant Gupta
Chief Justice, High Court of Madhya Pradesh, India

Speakers : Hon’ble Mr. Justice Brian Preston, Chief Judge, Land and Environment Court of NSW, Australia
Ms. Flavia Naubugere, Chairperson of the Green World Women Initiative, Uganda
Dr. Eli Cohen, Ayala Water & Ecology Ltd., Israel
Ms. Marlene Oliver, Member, New Zealand Environment Court, New Zealand
Ms. Irum Ahsan, Senior Counsel and Project Leader, Asian Development Bank, Philippines
Mr. Sanith de S. Wijeyerathe, Chief Executive Officer, The Carbon Consulting Company, Sri Lanka

Programme for the Session
09:30 a.m.
- Introductory remarks by the Chairperson
- Address by Co-Chairpersons
- Address by Speakers
- Interaction
- Concluding remarks by the Chairperson
- Presentation of Mementos
- Vote of thanks

* Maximum time allotted to each speaker 12 minutes
** All guests, delegates and participants are requested to be seated by 09:00 a.m.
TECHNICAL SESSION – IX
Sunday, March 26, 2017 • Time: 09:30 a.m. to 11:30 a.m.
Venue: Hall No. 6, Vigyan Bhawan, New Delhi

Economics, Environment & Clean Technology

- Green economy and greening the supply chain
- Climate resilient manufacturing technologies
- Assessment of environmental damages--Scientific tools and techniques
- Resource recovery and conservation
- Regulatory interventions for cleaner production
- Climate Change Finance -- Tussle between International Obligations and National Goals

Chairperson : Hon’ble Mr. Justice Arjan Kumar Sikri
Judge, Supreme Court of India, India

Co-Chairperson : Hon’ble Mr. Justice A.F.M. Abdur Rahman
Judge, Supreme Court of Bangladesh, Bangladesh

Co-Chairperson : Hon’ble Mr. Justice Vineet Saran
Chief Justice, High Court of Orissa, India

Speakers : Hon’ble Mr. Justice Michael Peter Hantke Domas, Chief Justice, Third
Environment Court, Chile
: Mr. John Versantvoort, Assistant General Counsel, Asian Development Bank,
Philippines
: Dr. Jaap Spier and Mr. Daniel Witte, Professors, University of Amsterdam,
The Netherlands, University of Stellenbosch, South Africa
: Ms. Mara Silina, European Eco Forum, Belgium
: Hon’ble Mrs. Justice Vedralini, Chairperson, Environment and Land Use
Appeal Tribunal, Mauritius

Programme for the Session
09:30 a.m.
• Introductory remarks by the Chairperson
• Address by Co-Chairpersons
• Address by Speakers
• Interaction
• Concluding remarks by the Chairperson
• Presentation of Mementos
• Vote of thanks

* Maximum time allotted to each speaker 12 minutes
* * All guests, delegates and participants are requested to be seated by 09:00 a.m.
TECHNICAL SESSION – IX
Sunday, March 26, 2017 • Time : 09:30 a.m. to 11:30 a.m.
Venue: Hall No. 6, Vigyan Bhawan, New Delhi

Economics, Environment & Clean Technology

- Green economy and greening the supply chain
- Climate resilient manufacturing technologies
- Assessment of environmental damages – Scientific tools and techniques
- Resource recovery and conservation
- Regulatory interventions for cleaner production
- Climate Change Finance – Tussle between International Obligations and National Goals

Chairperson: Hon'ble Mr. Justice Arjan Kumar Sikri
Judge, Supreme Court of India, India

Co-Chairperson: Hon'ble Mr. Justice A.F.M. Abdur Rahman
Judge, Supreme Court of Bangladesh, Bangladesh

Co-Chairperson: Hon'ble Mr. Justice Vineet Saran
Chief Justice, High Court of Orissa, India

Speakers:
- Hon'ble Mr. Justice Michael Peter Hantke Domas,
  Chief Justice, Third Environment Court, Chile
- Mr. John Versantvoort,
  Assistant General Counsel, Asian Development Bank, Philippines
- Dr. Jaap Spier and Mr. Daniel Witte,
  Professors, University of Amsterdam, The Netherlands, University of Stellenbosch, South Africa
- Ms. Mara Silina,
  European Eco Forum, Belgium
- Hon'ble Mrs. Justice Vedalini
  Chairperson, Environment and Land Use Appeal Tribunal, Mauritius

Programme for the Session

09:30 a.m.  Introductory remarks by the Chairperson •
Address by Co-Chairpersons •
Address by Speakers •
Interaction •
Concluding remarks by the Chairperson •
Presentation of Mementos •
Vote of thanks •

* * Maximum time allotted to each speaker 12 minutes*
* * All guests, delegates and participants are requested to be seated by 09:00 a.m.*
: Hon’ble Mr. Justice Liu Shanshan  
Judge, No. 2 Criminal Division, Supreme People’s Court of China, China

: Hon’ble Mr. Justice Tan Sri Idrus Harun  
Judge, Court of Appeal, Malaysia

: Hon’ble Dr. Justice P. Jyothimani  
Judicial Member, National Green Tribunal, India

: Hon’ble Mr. P.S. Rao  
Expert Member, National Green Tribunal, India

MODERATOR

: Ms. Irum Ahsan  
Senior Counsel and Project Leader, Asian Development Bank, Philippines

: Dr. Gitanjali Nain Gill  
Professor, Northumbria University, U.K.

* Maximum time allotted to each speaker 12 minutes

** All guests, delegates and participants are requested to be seated by 11:45 p.m.
VALEDICTORY SESSION
Sunday, March 26, 2017 • Time : 02:00 p.m. to 03:28 p.m.
Venue: Plenary Hall, Vigyan Bhawan, New Delhi

02:00 PM  Arrival of Dignitaries and Delegates
02:03 PM  Arrival of Hon’ble Shri Justice Dipak Misra
            Judge, Supreme Court of India, India
02:04 PM  Arrival of Hon’ble Shri Rajnath Singh
            Union Minister for Home Affairs, India
02:05 PM  Arrival of Dignitaries on Dais
            National Anthem
02:06 PM  Recapitulation of events and welcome address by
            Hon’ble Shri Justice Swatanter Kumar
            Chairperson, National Green Tribunal, India
02:16 PM  Address by Shri Ajay Narayan Jha
            Secretary, Ministry of Environment, Forest and Climate Change, India
02:27 PM  Address by Shri Ranjit Kumar
            Solicitor General of India, India
02:37 PM  Address by Shri Piyush Goyal
            Minister of State for Power, Coal, New & Renewable Energy and Mines,
            (Independent Charge), India
02:52 PM  Key Note Address by Hon’ble Shri Justice Dipak Misra
            Judge, Supreme Court of India, India
03:02 PM  Valedictory Address by Hon’ble Shri Rajnath Singh
            Union Minister for Home Affairs, India
03:22 PM  Presentation of Mementos
03:27 PM  Vote of Thanks by Mr. John Versantvoort
            Assistant General Counsel, Asian Development Bank (ADB),
            Philippines
03:37 PM  National Anthem

FOLLOWED BY TEA

** All guests, delegates and participants are requested to be seated by 1:45 p.m.
** Security Instructions are at the last page of this invitation.